

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**COURT-V**  
**(Division Bench)**

**Item No.-501**  
(IB)-779(PB)/2022

**IN THE MATTER OF:**

DMI Finance Private Limited

**Vs.**

Dauphin AKG Hotels Private Ltd.

**.....Applicant**

**.....Respondent**

**SECTION**

U/s 7 IBC

**Order delivered on 18.07.2024**

**CORAM:**

**SHRI MAHENDRA KHANDELWAL,**  
**HON'BLE MEMBER (JUDICIAL)**

**Dr. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr Vipul Ganda, Adv., Mr. Ishan Upadhaya, Adv.  
For the Respondent : Adv Sumit Sinha, Adv Keshav Jha

**ORDER**

Ld. Counsel on behalf of Financial Creditor is present and submitted that they have filed their rejoinder. However, rejoinder is not reflected on the e-portal. Ld. Counsel may approach the Registry and cure the defects, if any, so that the same is reflected on the e-portal. Ld. Counsel for the Corporate Debtor is present. List this matter on **09.08.2024**.

**Sd/-**

**(Dr. SANJEEV RANJAN)**  
**MEMBER (T)**

**Sd/-**

**(MAHENDRA KHANDELWAL)**  
**MEMBER (J)**